

rural electrification schemes. The Corporation since its inception has so far sanctioned 16 rural electrification schemes of Kerala State Electricity Board involving a loan assistance of Rs. 712.57 lakhs. These schemes envisage electrification of 451 villages, energisation of 8436 pumpsets and power supply to 1487 small scale and agro-industries. Five more schemes of Kerala State Electricity Board involving a loan assistance of Rs. 235.80 lakhs are at present under consideration of the Corporation. These schemes will be approved by the Corporation for financial assistance if found technically feasible and financially viable.

Demand for a separate Bench of Kerala High Court at Trivandrum

199. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a demand for setting up of a separate Bench of Kerala High Court in Trivandrum has been outstanding for long;

(b) if so, action taken by Government in this regard; and

(c) the time by which the aforesaid bench will be set up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (c). Certain legal issues had to be considered in consultation with the Attorney General of India regarding the proposal. In the light of the advice given by the Attorney General, the matter has been referred back to the State Government for further consideration. The proposal will be considered further only after the State Government's views are received.

Cancellation of Passenger Trains running between Ernakulam and Trivandrum

200. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether some daily passenger trains running between Ernakulam and Trivandrum (Southern Railway) have been cancelled;

(b) whether Government are aware that this cancellation has resulted in great inconvenience to the public, especially the students; and

(c) if so, what steps have been taken or are proposed to be taken urgently in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). Out of seven pairs of trains on the Ernakulam-Quilon section and nine pairs of trains on Quilon-Trivandrum section, four pairs of trains on Ernakulam-Quilon section and three pairs of trains on Quilon-Trivandrum section have been cancelled on account of the difficult coal position. To minimise the inconvenience to passengers Nos. 191/192 Ernakulam-Trivandrum Express and Nos. 745/746 Quilon-Trivandrum Passenger have been dieselised and their loads augmented by one first class and three third class coaches and two third class coaches respectively.

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 9612 DATED 8-5-1973 RE: MANAGING DIRECTORS AND WHOLE TIME DIRECTORS OF COMPANIES ALLOWED, MONTHLY REMUNERATION OF RS. 4,000/- AND ABOVE

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): For the figure "478" occurring in line 2 of the answer

to part (a) of Unstarred Question No. 9612 by Shri R. K. Sinha answered in Lok Sabha on 8th May, 1973 by late Shri D. R. Chavan read "800".

While compiling information for fulfilling the assurance given in respect of part (b) of the question from hundreds of applications requiring approval of Government in regard to the appointment of Managing and Whole-time Directors received from companies in the Department, and from the reports received from Regional Officers, it came to light that names of several applicants escaped attention, in computing the number of such applicants for answering part (a) of the question. This was because all the relevant particulars were not maintained in a manner so as to make it possible to furnish the required information immediately. Including these additional names the number of the Managing allowed a monthly basic remuneration of Rs. 4,000/- and above during the period from 1st January, 1970 to 31st December, 1972 comes to "800".

2. Arrangements to maintain the statistics adequately for answering such question, have been made.

12.53 hrs.

ANNOUNCEMENT RE: PANEL OF CHAIRMEN

MR. SPEAKER: Hon. Members, before I take up the Calling-attention notice, I have to inform the House that under rule 9 of the Rules of Procedure, I have nominated the following persons as Members of the Panel of Chairmen:—

1. Shri Vasant Sathe,
2. Dr. Henry Austin,
3. Shri Dinesh Chandra Goswami,
4. Shri Naval Kishore Sinha,
5. Maulana Ishaque Sambhali, and
6. Shri Jagannathrao Joshi,

The list has been completely changed because the others had finished almost half the term.

PROF. MADHU DANDAVATE (Raipur): All those who are vociferous in the House will be in the Chair here after.

ous in the House will be in the Chair here after.

SHRI S. A. SHAMIM (Srinagar): That is the best way to silence them.

MR. SPEAKER: That is only method of taming them.

SHRI S. A. SHAMIM: I was looking forward to my name also being there.

12.55 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED COAL SHORTAGE HITTING STEEL PLANTS

श्री धनुषा प्रसाद मंडल (समस्तीपुर) :
प्रहयल महोदय, मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की शीर इस्पात शीर खान मंत्री का ध्यान दिलाता हूँ शीर प्रश्न करता हूँ कि वह इस के ऊपर एक वक्तव्य दें :

"श्री-सरकारी तथा सरकारी दोनों क्षेत्रों के इस्पात कारखानों पर कोयले की कमी के प्रतिकूल प्रस्ताव के समाचार तथा सरकार द्वारा किए गए उपाय ।"

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): The programme of steel production during the current financial year requires an availability of 36,600 tonnes of coking coal daily in all the steel plants taken together. To get this quantity of coal at the steel plants about 2700 wagons of raw coal and washed coal have to be loaded daily from the Bengal-Bihar coalfields. Unfortunately coal movement during the year did not keep pace with the requirements and on two occasions, in August, 1973 and November, 1973 sudden dislocation of railway services brought down coal stocks at steel plants to dangerously low levels. During December, 1973 the coal supplies to steel plants received a serious setback and as a result coal consumption at the steel plants had to be reduced. With the limited arrivals of coal at the steel plants, the first concern was to ensure the safety of the installations